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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP(CAA) No. 122/NCLT/AHM/2017  
c.w. CA(CAA) No. 91/NCLT/AHM/2017**

**Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017**

**Name of the Company:** Idea Cellular Ltd.

**Section of the Companies Act:** Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1. Mihir Joshi	Senior Advocate	} Petitioner	} Joshi
Sandeep Singhi	Advocate		
2. Pranjal Buch	"		
Parini Shah	"		
for Singhi & Co.			
3. Kshitij M. Amin	Central Govt. Standing Counsel.	} Respondent	} [Signature]

**ORDER**

Learned Senior Advocate Mr. Mihir Joshi with Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Pranjal Buch with Learned Advocate Ms. Parini Shah present for Petitioner. Learned Advocate Mr. Kshitij Amin present for Regional Director.

Heard arguments of Learned Counsel for petitioners and learned Counsel for Regional Director.

Order reserved.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 22nd day of December, 2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**